

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 74/GT/2017
(on remand from APTEL)**

Subject : Petition for approval of tariff of MTPS Stage-II (2x195 MW) from anticipated COD of Unit-1 to 31.3.2019.

Petitioner : Kanti Bijlee Utpadan Nigam Limited

Respondent : BSPHCL and 7 others

Date of Hearing : **24.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, KBUNL
Ms. Ritu Apurva, Advocate, KBUNL
Ms. Pragya Pushkar, Advocate, KBUNL
Shri Puneet Ganapathy, Advocate, Bihar Discoms
Shri Naman Kumar, Advocate, Bihar Discoms

Record of Proceedings

The matter was called out for a hearing through a hybrid mode.

2. During the hearing, the learned counsel for the Petitioner submitted that Civil Appeal No. 13889/2025 has been filed before the Hon'ble Supreme Court, and an interim stay has been granted on 8.12.2025 against the APTEL judgment dated 12.8.2025 in Appeal No. 54 of 2021. She further submitted that the remand proceedings in the present matter may be deferred till the disposal of the said Civil Appeal by the Hon'ble Supreme Court. These submissions were not opposed by the learned counsel for the Respondents.

3. Accordingly, the Commission, after hearing the parties, adjourned the matter *sine die*, with the liberty to mention the matter upon the outcome of the proceedings before the Hon'ble Supreme Court.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

